

(2023) 04 AHC CK 0027

Allahabad High Court

Case No: Writ Tax No. 1569, 1570 Of 2022

M/S Lari Almira House

APPELLANT

Vs

State Of U.P. And 3 Others

RESPONDENT

Date of Decision: April 12, 2023

Acts Referred:

- Constitution Of India, 1950 - Article 226
- Uttar Pradesh Goods and Services Tax Act, 2017 - Section 7, 12, 13, 15, 61, 61(3), 67, 70, 73, 74, 75(4), 104(4)

Hon'ble Judges: Pankaj Bhatia, J

Bench: Single Bench

Advocate: Alope Kumar

Final Decision: Allowed

Judgement